the Rubber Board for a term of three years, subject to the other provisions of the anid Act."

## The motion was adopted.

(iii) Carphamom Boaid

Ghol ghan Qureat: Sir, on behalf of Shri Dinem Singh, I beg to move the following:
"That in prasumace of aub-section (3) (c) of section 4 of the Cardamom Act, 1885, the members of Lok Babha do proceed to eleet. in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the seid Act."

Mr. Deputy-Speaker: The queation is:
"That in pursuance of sub-section (s)(c) of Section 4 of the Cardamom Act, 2965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the sald Act."

The motion was adopted.
14.47 hrs.

## RULES COMMIMTEE

## Smeond Rmport

The Bifintater of Parilamontary A Fration and Commurications (DJ. Zam Sabhas stach): Sir, I beg to move the tollowing:
"rinat this Houne agrees with the Becond Report of the Eivies Commitfet lild on the Trible an the enod Jume, 1007."

Smex luon Elomivan rosen

Mr. Deputy-8xemker: Mction moved:

> "Mhat this Eouse agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1907."
 उपाष्यक घदोधम, सबालों के नोटिस की अवर्वा के सम्बन्बत्र में जो पीरवर्तन किया गमा है. उस से हमारे थ्विकारों पर कुणारापात
 सबाल करने के लिएडरें बस दिन की fियाए मिलती है, सेक्षम हल हमें 21 दिन पहस नोटिस देना प़ेगा थीर किर हमें जबाब मिलेगा । घगर एक महीने का हेतन होगा, तो हमारे लिए एक समस्या पैका हो जाषेगी।
 जिन के fिए इतना सम्बा नोटिस महीं fख्या जा सकरता हैं हस पर्षर्तन से हमारा धाषकार धिन जायेगा ।

Mr. Deponty-Sparker: The Rules Committee has taken all these thing into consideration. If you have any grievance agoinst it, gou can refer the matter to the Rules Committee for rovision. That is the only solution.

भी प्रफान्यार गार्ती (हापड़) : ऐसी बात नहीं हैं। माप प्रा fर्पोट्टा पर सबन की घुहर लगाने जा रहे हैं। उसके बाद वह अ्यकस्वा धन्तिय हो जायेगी जरर तथ कोई भरीज करता रें, उस पर निण्य हो, न हो । थब तक स्थिति यह है कि दस्स बिन की द्रूजन देने पर सामात्प क्रणन को सीकार कर लिया जाता है। लेकिन क्रा 21 fिल की पर्वाँ fन्निषत कर ती जाती है, तो जब तबन का र्वाषतेलन समाप्त होने लगेगा, उस समय करिनाई उतर्न होगी। उस समय वहा 21 बिन की अवनिए को उपलम्श नहीं होगी पीर सगर हम घल्ननूष्ता मान क्षेखते है, दो




